

**MINISTRY OF PANCHAYATI RAJ
(PANCHAYATI RAJ MANTRALAYA)**

Schemes/Programmes:

1. Rashtriya Gram Swaraj Yojana (RGSY)
2. Panchayat Empowerment & Accountability Incentive Scheme (PEAIS).
3. Panchayat Mahila Evam Yuva Shakti Abhiyan (PMEYSA)
4. e-Governance to Panchayati Raj Institutions (e-PRIs)
5. Rural Business Hubs (RBH)
6. Backward Regions Grant Fund (BRFG) Programme (This scheme is implemented by the State Government and Union Territories; however, monitoring work is done by the Ministry)

Policy Matters:

7. Policy matters (The Constitution 73rd Amendment) Act, 1992 relating to Panchayati Raj and Panchayati Raj Institutions
8. Decentralized Planning and District Planning Committees
9. Administration of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA)
10. Nyaya Panchayat and Gram Panchayat Bills
11. Dialogue with Central Ministries on strengthening Panchayati Raj Institutions through Central Programmes and Policies including for PESA Areas.

Note : There are many Schemes/Programmes implemented by various Central Ministries through State Governments which involved PRIs at the field level. In such matters, implementing Ministries will be responsible for answering Parliament Questions.